

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 14/(MAH)/2014
CA No.

CORAM:

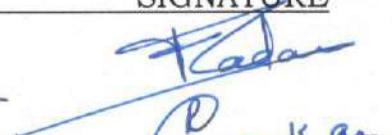
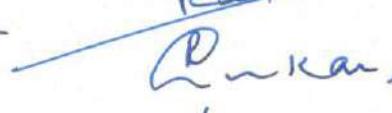
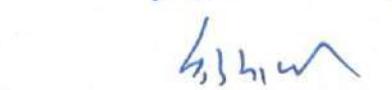
Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 16.01.2017

NAME OF THE PARTIES: M/s. Raj Infrastructural Technologies (I) Pvt. Ltd.
V/s.
M/s. Octage Green Power and Sugar Ltd.

SECTION OF THE COMPANIES ACT: 397-398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	Jaydeesh Kadam	Director of Petition	
2.	Ram Nimbalkar	—/—	
3.	Manesh Athavale	PCs for Petition	

1. Mr. Rashmin Khandekar. Respondent
a/w. Mr. Basab Paul, Respondent 1-to 3
No. 2 in person,
Ms. Shanti Maniar & Ms. Arya Bile
1/b Solomon & Co.


16/1/17.

Order

CP No. 14/397-398/CLB/MB/MAH/2014

Both the parties are present in person, for there is no amicable settlement, this Bench lists this matter for hearing on 15.2.2017.

Sd/-
B.S.V. PRAKASH KUMAR
Member (Judicial)

Sd/-
V. NALLASENAPATHY
Member (Technical)